

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 311/MP/2015

Subject : Petition for appropriate directions restraining the respondent from recovering the energy charge rate strictly in terms of the Tariff Regulations framed by the Commission.

Petitioner : Tata Power Delhi Distribution Company Limited.

Respondent : NTPC Limited

Petition No. 64/MP/2016

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 30(7) of CERC (Terms and Conditions of Tariff), Regulations, 2014 seeking adjudication of dispute between petitioners i.e. BSES Rajdhani Power Limited and BSES Yamuna Power Limited with NTPC Ltd.

Petitioners : 1. BSES Rajdhani Power Limited (BRPL)
2. BSES Yamuna Power Limited (BYPL)

Respondent : NTPC Limited

Date of hearing : 18.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Vishal Anand, Advocate, TPDDL, BRPL & BYPL
Shri Rahul Kinra, Advocate, TPDDL, BRPL & BYPL
Shri Ashutosh K. Srivastava, Advocate, TPDDL, BRPL & BYPL
Shri Uttam Kumar, TPDDL
Shri Sumit Sachdev, TPDDL
Shri Abhishek Srivastava, BYPL
Shri Nishant Grover, BYPL
Shri Deep Rao Palepu, Advocate, NTPC
Shri E.P. Rao, NTPC
Shri Manoj Sharma, NTPC
Shri Venkatesh, Advocate, MPL
Shri Pratyush Singh, Advocate, MPL

Record of Proceedings

Learned counsel for the petitioners submitted that NTPC has raised all the bills on the petitioners and requested for time to file the revised calculations of the same. Learned counsel for respondents had no objection in this regard.

2. After hearing the learned counsels for the parties, the Commission directed the petitioner to file the revised calculations by 10.8.2017 with an advance copy to the respondents, who may file its response thereof, if any, on or before 31.8.2017. The Commission directed that due date of filing the information should be strictly complied with. No extension shall be granted on that account.

3. The Commission directed to list the petition for hearing on 18.9.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**